

**PATNA HIGH COURT**

**NOTIFICATION**

The <sup>-3<sup>rd</sup></sup> March, 2016.

**CORRECTION SLIP NO.150.**

No. 135 A /Rules Deptt.- In exercise of the powers conferred by Clause(2) of Article 229 of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment by way of amendment to the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. Short title and commencement –(1) These Rules may be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (Amendment) Rules, 2016.
2. They shall come into force at once and shall apply to all such vacancies accrued before and after the amendment and shall apply to all appointments including those which are still in process.
3. That accordingly the following amendment is brought about:-

*“That under caption Class II (Gazetted) in PART-V of the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997 regarding ‘Sources of recruitment to Class II posts’, under ‘Category/Designation of posts’ at Sl. No.1 and Sl. No.2 the designations “Administrative Officer, Stamp Reporter” and “Commissioner for Oaths and Affidavits” respectively are abolished in the light of letter No.B/Estt (HC)-6-20/2008/98/J dated 02.02.2016 of the State Government in the Law Department.”*

**Rules Department.  
File No.Misc.-03-2011.**

**By order of the Court,**

  
**Registrar General.**